MINISTRY OF LABOUR AND EMPLOYMENT
NOTIFICATION

New Delhi, the 4th May, 2016

S.O. 1632(E).—In exercise of the powers conferred by clause (a) of section 2 of the Industrial Employment (Standing Orders) Act, 1946 (20 of 1946), and in supersession of the notification of the Government of India in the Ministry of Labour and Employment number S.O. 1062 dated the 15th March, 1990, the Central Government hereby appoints the following officers to exercise the functions of appellate authority under the said Act in respect of the industrial establishments under the control of Central Government or a Railways administration or a major port, mine or oil-field situated anywhere in India, namely:—

(1) Chief Labour Commissioner(Central);
(2) Additional Chief Labour Commissioners(Central);
(3) All Deputy Chief Labour Commissioners (Central).

G. VENUGOPAL REDDY, Jt. Secy.